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* IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 10756/2019 & CM APPL. 44428/2019 –Stay,
 CM APPL. 3267/2020 -Addl.doc., CM APPL. 3269/2020 –
 Impleadment, CM APPL. 8199/2020 -Impleadment.

MR. ADITYA AGGARWAL AND ORS. Petitioners

Through: Mr. Deepak Jain and Mr. T. Gulati,

Advs.

versus

SECURITIES EXCHANGE BOARD OF INDIA AND ORS. F

..... Respondents
Through: Mr. Jayant Mehta, Sr. Adv. with Mr.

N. Shreesh, Advs. for R-4

Mr. Sandeep Sethi, Sr. Adv. Mr. N.

Shreesh, Advs. for R-2

Mr. Neeraj Malhotra, Sr. Adv. with Mr. Abhishek Baid, Mr. Praneet Das& Nimish Kumar, Adv. for

Respondent no. 1/SEBI

Mr. Nikhil Nayyar, Sr. Adv. with Ms. Shikha Tandon and Ms. Sugandha Batra, Advs. for respondent nos. 3 &

5.

Mr. Nikhil Nayyar, Sr. Adv. with Mr. Harish Pandey, Adv. for respondent

no. 7

Mr. Gaynendra Kumar, Mr. Zaid Drabu and Mr. Dwijesh Kapila, Advs.

for Respondent 8, 9 and 12

Mr. Neelabh Shreesh, Adv. for R-6

CORAM:
HON'BLE MS. JUSTICE REKHA PALLI
ORDER
27.04.2022

This is a digitally signed order.

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<u>CM APPL. 3269/2020 – Impleadment, CM APPL. 8199/2020 – Impleadment.</u>

- 1. These are applications under Order I Rule 10 CPC filed by 12 applicants seeking their impleadment as co-petitioners.
- 2. While learned senior counsel for the respondent no.2 prays for further time to file a reply opposing the application, none of the other respondents oppose the request for applicants' impleadment.
- 3. Even though, there is no justification for grant of any further time to the respondent no.2 for filing reply to the present applications, in the interest of justice, the said respondent is granted further four weeks' time to file reply subject to payment of costs of Rs.25,000/- to be remitted to the "Indigent & Disabled Lawyers' Fund" of the Bar Council of Delhi (A/c No. 010104000183451), a fund dedicated for the welfare of lawyers who have suffered during the Covid-19 pandemic.
- 4. Rejoinder thereto, if any, be filed within four weeks.
- 5. List the applications, along with the writ petition on 21.09.2022.

W.P.(C) 10756/2019

- 6. While respondent nos. 1 to 9, 11 and 12 have already filed their counter affidavit. Despite service neither anyone appears on behalf of respondent no.10 nor has any counter affidavit been filed on its behalf. From the record it also appears that respondent no.13 is still unserved.
- 7. Upon the petitioner taking steps, issue notice through all permissible modes to respondent no.13. Counter affidavit, if any, be filed by





respondent nos. 10 and 13 within three weeks.

8. As prayed for, the petitioner is granted six weeks' time to file rejoinders to the counter affidavit of all the respondents.

REKHA PALLI, J

APRIL 27, 2022 ms